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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

*NO  
Retrenchment*

O.A. No. /324/92

~~TA No.~~

DATE OF DECISION 9.3.1993

Shri Vadprakash Shrinath<sup>e</sup> Mishra Petitioner

and Others 45 Applicants

Mr. G.A. Pandit

Advocate for the Petitioner(s)

Versus

The Union of India & Ors.

Respondent

Mr. Akil Kureshi

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel

: Vice Chairman

The Hon'ble Mr. V. Radhakrishnan

: Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

*NO.*

Shri Vedprakash Shrinath Mishra,  
and 45 other applicants.

...Applicants.

( Advocate : Mr.G.A.Pandit )

Versus

1. The Union of India,  
Through :  
The Secretary,  
Ministry of Communication,  
Department of Telecom,  
Government of India,  
New Delhi.
2. Chief General Manager,  
Telecommunication,  
Gujarat Telecommunication Circle,  
Ahmedabad.
3. Telecom District Engineer,  
Himatnagar.

...Respondents.

( Advocate : Mr.Akil Kureshi )

ORAL JUDGMENT

O.A.NO. 342 OF 1992.

324

Dated : 09.03.1993.

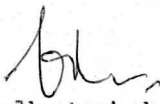
per : Hon'ble Mr.N.B.Patel : Vice Chairman


Heard Mr.G.A.Pandit and Mr.Akil Kureshi, learned  
advocates for the applicants and the respondents.

2. Mr.Pandit, states on behalf of the applicants that  
the applicants will make representations to the concerned  
authority groupwise in the sense that, those applicants,

..3...

whose cases are alike, will make a joint representation. Mr. Pandit states that such representation will be submitted within two weeks hereof. If such representations are submitted within the said stipulated period to the concerned authority, the said authority shall ~~to~~ consider and decide the same within a period of eight weeks from the date of the receipt of the respective representations. In view of this direction, Mr. Pandit, seeks permission to withdraw the application. Permission granted. The application stands disposed of accordingly. Notice discharged. No order as to costs.

  
( V. Radhakrishnan )  
Member (A)

  
( N. B. Patel )  
Vice Chairman

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